

(b) A list of unremunerative branch lines in the States of Mysore, Maharashtra and Andhra Pradesh is attached, but, as stated above, it is too early to say anything about the future of these lines.

(c) No.

(d) Does not arise.

#### Statement

State	Railway	Section	Remarks
Andhra Pradesh	Southeastern	Naupada-Gunupur	Part of this line falls in Orissa State.
Maharashtra	Central	Neral-Matheran	
	Southeastern	Satpura Railway	Part of this line falls in Madhya Pradesh State.
Mysore	Southern	Sagara-Talaguppa	
Mysore	Southern	Nanjangud-Chamarajanagar	
Mysore	Southern	Bangalore City-Bangarapet.	

#### Flag Station Near Boria Village (E. Rly.)

8090. Shri C. K. Chakrapani:  
Shri Jyotirmoy Basu:  
Shri Satya Narayan Singh:  
Shri P. P. Esthose:

Will the Minister of Railways be pleased to state:

(a) whether the residents of village Boria near Basuldanga Railway Station. (E. Rly.) Sealdah Division, have requested for a flag station nearer to their village;

(b) if so, the action taken thereon; and

(c) if no action has been taken, the reasons therefor?

The Minister of Railways (Shri C. M. Ponnappa): (a) Yes.

(b) and (c). The proposal has been examined but could not be accepted for want of adequate justification.

#### Industrial Estates for Union Territories

8091. Shri Hem Raj: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) the number of industrial estates sanctioned for the Union Territories for the year 1967-68 and the number of such industrial estates-urban and rural-which have been completed from 1962 to 1966 in those territories, territory-wise;

(b) how many of such completed industrial estates of both categories have gone into production; and

(c) the number of such estates in Himachal Pradesh and the amount sanctioned for Himachal Pradesh for the year 1967-68?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) to (c). The information is being collected from the concerned authorities and will be placed on the Table of the House.

12.07 hrs.

#### RE. FOOD SITUATION IN THE COUNTRY

Mr. Speaker: About the food situation in the country, especially in States like Kerala, Bengal, Uttar Pra-

desh, Bihar and others, instead of taking it up on Calling Attention Notices....

**Shri Hem Barua (Mangaldai):** I have tabled an adjournment motion.

**Mr. Speaker:** I am coming to that. What I suggest is, instead of admitting Calling Attention Notices or Adjournment Motions about one State or another, let us have a food debate again, because if the Parliament adjourns we will not be meeting for about two months. Therefore, instead of separately taking up each State—Kerala, Bihar, Bengal and so on—I am suggesting that on Monday—tomorrow is a holiday and we are not functioning—we shall have a food debate sometime in the afternoon—we will fix the time, say from 4.00 to 6.00 or 5.00 to 7.00—so that, because next week will be the last week for this Budget Session—we will have a discussion again on the food situation in the country. I have considered and re-considered it many times. Many hon. friends from different States came to me. I know the food position is bad in many States. I have received not only Calling Attention Notices but adjournment motions also, including those about food rotting in godowns, some thousands of tons of foodgrains rotting in Delhi godowns and all that. I thought it would be better if we discuss all these things before we adjourn so that the Minister will be in a position to reply and tell the House what he will be able to do in the coming two months when the Parliament will not be in session.

**Shri Hem Barua:** May I submit, Sir, that my adjournment motion was on a very serious matter. It has been reported that 15,000 bags of wheat are rotting here in the godowns of the Food Corporation of India. That is because the foodgrains are transported from Bombay in open wagons during this rainy season. This is criminal negligence on the part of the Government. When on the one hand, the

country is suffering, the country is facing acute food shortage, when we are going about begging for food, on the other hand, we are allowing food to be wasted and destroyed like this.

**श्री अटल बिहारी वाजपेयी (बलरामपुर):**  
अध्यक्ष महोदय, आपके इस निर्णय का हम स्वागत करते हैं कि सारी वाद्य स्थिति पर विचार किया, लेकिन मुझे एक ही डर है कि क्या दो घंटे का समय पर्याप्त होगा, क्योंकि सभी राज्यों के प्रतिनिधि अपनी बात कहना चाहेंगे, फिर अलग अलग दलों के प्रवक्ता भी अपना दृष्टिकोण प्रस्तुत करना चाहेंगे। समय ऐसा रखा जाय कि आवश्यकता हो तो समय बढ़ा लिया जाय।

**Mr. Speaker:** That is exactly what I said. Let us have it at the fag end of the day so that if necessary we can sit up to 8.00. I would also suggest to the parties—I cannot ignore the parties and therefore I will have to ask them to give the names of their speakers—to put up speakers from the States where there is real scarcity and not surplus—so that the grievances of deficit States are fully brought out.

**श्री अटल बिहारी वाजपेयी:** संघ के बाद ले लीजिये।

**Shri Vasudevan Nair (Peermade):** That is the specific difficulty that I wanted to draw your attention to. I agree that the situation all over the country is really bad. But, at the same time, some States are facing a very critical situation. So, Sir, you should devise some method by which members of those difficult States get ample opportunities to participate in the debate.

**Mr. Speaker:** I entirely agree with him. I am myself appealing to parties to give opportunities to Members coming from deficit States. If the parties do not do that, I will have to do it of my own.

**Shri S. M. Banerjee (Kanpur):** Yesterday the question about the wheat which is rotting was raised.

**Mr. Speaker:** Why do you want to raise it now?

**Shri S. M. Banerjee:** On that the Minister made a statement yesterday which is inaccurate. Secondly, the problem of Bengal is peculiar because the rice which was being loaded....

**Mr. Speaker:** He can mention all that when he speaks during the debate? Why refer to it now?

**Shri S. M. Banerjee:** Let the Minister say 'yes' or 'no' to this question.

**The Minister of Food and Agriculture (Shri Jagjivan Ram):** Sir, only one sentence.

**Mr. Speaker:** That is exactly what they wanted; a discussion now.

**Shri Jagjivan Ram:** That will allay the fear. I may inform my hon. friend from West Bengal that at no stage I gave any instruction, or the Food Secretary gave any instruction to Punjab not to send rice to West Bengal. What happened was, in view of the difficult situation in Jammu and Kashmir, the Food Secretary enquired from the Food Secretary of Punjab whether they could send some rice to Jammu and Kashmir. The Punjab Food Secretary said that they have 5,000 tons when the Central Food Secretary said "send 1,000 tons to Jammu". Next morning it became known that this stock was broken rice meant for West Bengal. When the Food Minister there came to know of this, he wrote a letter to me that unless he receives instructions from me, he will not send the stock either to Jammu and Kashmir or West Bengal. I tried to get into touch with him, but I could not contact him. So, I immediately sent a message to him that the loading to West Bengal should continue.

**Dr. Ranen Sen (Barasat):** This clarifies one point. Our object in raising the calling attention notice was to know exactly why this intervention came from the Centre. It is reported in newspapers, and the West Bengal Minister has read out a statement from the Food Minister of Punjab to the effect that this rice which was being loaded was prevented from being sent West Bengal though it was known to the Central Food Department that the commitment from Punjab to send rice to Kashmir was fulfilled and that this was the stock that was being sent to West Bengal over and above the commitment that was made to Kashmir. Here, may I draw your attention to the fact that on the 4th of July in this House Shri Jagjivan Ram made a commitment that he would ask the Punjab Government to send broken rice or whole rice, whatever rice is available, to West Bengal. Therefore, it was really surprising to us and it pained us to know from the newspapers, from the statement of a responsible Minister of another State, that such an incident had happened. Therefore, we raised this question. Now, if there is going to be a discussion, we will raise some other points also.

**Mr. Speaker:** Yesterday, some hon. Members from Uttar Pradesh also wanted to raise the question of food. We will have a discussion on this subject on Monday for which we will fix two hours. Naturally, it will overflow that time. It will depend on the patience of the hon. Members, availability of quorum and so many other considerations. Anyway, I will keep the House going till the hon. Members are hungry. Already there is a motion before me for a food debate. It will be taken up at 5 p.m. on Monday.

**Some hon. Members:** Make it 4 p.m.

**Mr. Speaker:** I would have fixed it up for today itself. But, then, today is a non-official day and non-official time will be lost if I fix it up for

today. On Monday we will have the discussion on the reports of the Commissioner for Scheduled Castes and Scheduled Tribes. As soon as that is over, we will take this up, whether it is 4.30 or 5 p.m.; because, we cannot go on postponing the other business either. I hope we will be able to take it up round about 5 p.m. and go up to 7 p.m. I think that will be all right.

I hope we will be able to finish today Shri Nath Pai's Bill also. It has been dragging on for too long and it is blocking other Bills also. I hope you will help in finishing this also today.

12.15 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF BHARAT HEAVY ELECTRICALS AND HEAVY ENGINEERING CORPORATION

The Deputy Minister in the Ministry of Industrial Development and Company Affairs (Shri Bhanu Prakash Singh): Sir, on behalf of Shri Fakhruddin Ali Ahmed, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1965-66 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-1326/67].
- (2) (1) A copy of the Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor

General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-1327/67].

COTTON AND STAPLE FIBRE TEXTILE MILLS (REGULATION OF WORKING) SECOND AMENDMENT ORDER

The Deputy Minister in the Ministry of Commerce (Shri Mohammed Shafi Qureshi): I beg to lay on the Table a copy of the Cotton and Staple Fibre Textile Mills (Regulation of Working) Second Amendment Order, 1967, published in Notification No. S.O. 2285 in Gazette of India dated the 4th July, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1965. [Placed in Library. See No. LT-1328/67].

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मैं सरकारी धाखवासनों सम्बन्धी समिति की 17 और 28 जुलाई, 1967 को हुई क्रमशः तीसरी और चौथी बैठकों की कार्यवाही का सारांश सभा पटल पर रखता हूँ ।

12.16 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance (No. 2) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 28th July, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'